

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 323
IA - 3178/2024
IN
IB-2688(ND)/2019

IN THE MATTER OF:

Standard Chartered Bank Petitioner/Applicant
Vs.
RCI Industries & Technologies Pvt.Ltd. Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 18.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the RP : Mr. Abhishek Anand, Mr. Krishna Sharma, Advs.

ORDER

IA-3178/2024

The Respondent is directed to comply with the order dated 14.06.2024 within one week.

List the matter **on 14.08.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay